

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD.

OA/TA/MA/RA/C.A. NO.

CA/31/1982

Sh. A. M. Dane

APPLICANT (S)

Pm P

COUNSEL

VERSUS

W.A.I. 80/82

Sh. N. S. Sheude

RESPONDENT (S)

COUNSEL

Date	Officer Report	Orders
	Contempt	Adv copy served on other side
10/87		notice served on APPL. (Pm P)
		Pl. warrant to Pm P 8/26/88 7-9-88 notice served on APPL. (Pm P)
		Pl. infra date 10/10/88 after 8/28/88

C.A. 31/92
in
O.A. 718/88

date	Office Report.	ORDER
(21) 20.8.92		<p>None for the Present: <u>Applicant</u> XXX</p> <p>Mr. N.S. Shevde, Adv/Res.</p> <p>Mr. Shevde enters appearance to the respondents states that the applicant had requested him to seek a short adjournment. Call on 2nd September, 1992.</p> <p><i>Neil</i> <i>CK</i> (R.C. Bhatt) (N.V. Krishnan) Member (J) Vice Chairman</p> <p>vtc.</p> <p><i>does not seem to be interested</i></p> <p>The applicant is not present. He also to pursue this contempt application. In the interest of justice List again on 17-9-92.</p>
2-9-1992 13		<p><i>Neil</i> <i>CK</i> (R.C. Bhatt) (N.V. Krishna) Member (J) Vice-Chairman</p> <p>*AS.</p>
17-9-92		<p>Party in person. Shri Shevde for the respo</p> <p>Orders are passed separately.</p> <p><i>Neil</i> <i>CK</i> (R.C. Bhatt) (N.V. Krishnan) Member (J) Vice Chairman</p> <p>*AS.</p>

C.A. 31/92
in
O.A. 718/88

Office Report.

O R D E R

None for the
Present: /Applicant. ~~Applicant~~

Mr. N.S. Shevde, Adv/Res.

Mr. Shevde enters appearance to the
respondents states that the applicant had
requested him to seek a short adjournment.

Call on 2nd September, 1992.

(R.C.Bhatt)
Member (J)

(N.V. Krishnan)
Vice Chairman

vtc.

2-9-1992

13

The applicant is not present. He also to
pursue this contempt application, in the
interest of justice List agains on 17-9-92.

(R.C.Bhatt)
Member (J)

(N.V.Krishnan)
Vice-Chairman

*AS.

23-9-92

Party in person. Shri Shevde for the respondent

Orders are passed separately.

(R.C. Bhatt)
Member (J)

(N.V.Krishnan)
Vice Chairman.

*AS.

Anantrai M. Dave
S/o Mohanlal V. Dave
Retd. Office Supdt. (RE) Baroda
II-34, Manibhai Park,
Sayajipura,
Ajwa Road, Baroda - 19. Party in Person.

Versus

1. Union of India
acting through
General Manager,
Western Railway,
Chruch gate Bombay 20
2. Chief Project Manager
Railway Electrification
Pratapnagar, Baroda -4. Respondents.

Advocate Shri N. S. Shevde.

ORAL JUDGEMENT

C.A. 31 of 1992

IN

O.A. 718 of 1988

Date : 17-9-92.

Per Hon'ble Shri N.V. Krishnan

Vice Chairman.

Party in Person on the applicant side.

Shri N.S. Shevde for the respondents.

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The applicant submits that in pursuance of the original order he has now received the reply dated 5/8/92. He states that he is not satisfied with it. It would be appropriate in that case to agitate the matter by filling a fresh application. In these circumstances we close this Contempt application, with the observation that this will not stand in the way of the applicant in seeking such remedy against the order dated 5-8-92 as may be advised.

Reel

(R.C. Bhatt)
Member (J)



(N.V. Krishnan)
Vice Chairman

*AS.